

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 385 of 1996

Thursday, this the 4th day of April, 1996

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

K. Sunil Deth,
Inspector of Central Excise,
Customs Preventive Unit, Quilon
Residing at Lakshmi Nilayam,
Thulamparambu Naduvath,
Haripad, Pin-690 512

.. Applicant

By Advocate Mr. VR Ramachandran Nair

Versus

1. The Commissioner,
(Earlier designated as Collector),
Central Excise and Customs,
Central Revenue Buildings,
I.S.Press Road, Cochin-18.
2. The Commissioner of Customs,
(Earlier designated as Collector),
Custom House, Willingdon Island,
Cochin-9
3. The Assistant Commissioner of Central Excise,
(Earlier designated as Assistant Collector),
Kollam Division, Kollam.
4. K. Gokulan,
Preventive Officer & Care Taker,
Custom House, Cochin-9 .. Respondents

By Advocate Mr. TPM Ibrahim Khan, SCGSC (R1-3)

The application having been heard on 4th April, 1996, the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant is aggrieved by the demand for Rs.6,942/- made on account of arrears of Water and Electricity charges. Applicant admits that he is liable to pay Rs.2,929/-. The basis of the claim and the process by which it is arrived at are not very clear. Be that as it may, a sum of Rs.3,000/- (Rupees Three Thousand) may be recovered from the salary

bills of applicant in three equal monthly instalments. If respondents have a claim for any additional amount, they will set out the details of the claim, issue notice to applicant, consider his representation, and then pass appropriate orders.

2. With the aforesaid directions, the application is disposed of. Parties will suffer their costs.

Dated the 4th April, 1996



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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